## HIGH COURT OF TRIPURA <u>AGARTALA</u>

WP(C)(PIIL) No.17/2021

For Petitioner(s) : Mr. P Roy Barman, Sr. Advocate,

Mr. Kawsik Nath, Advocate.

For Respondent(s) : Mr. S S Dey, Advocate General,

Ms. Ayantika Chakraborty, Advocate.

## HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI HON'BLE JUSTICE MR. S G CHATTOPADHYAY

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28/9/2021

(Akil Kureshi, CJ).

invasive restriction.

The petitioner has challenged an order, dated 20<sup>th</sup> September 2021, passed by the District Magistrate, West Tripura, prohibiting any kind of meeting/procession/public gathering by any political party in Sadar Police Sub Division (East Agartala and West Agartala Police Station areas) (from 6:00 A.M 21<sup>st</sup> September 2021 to midnight 4<sup>th</sup> November 2021) in exercise of powers under Section 144 of Cr.P.C. learned counsel for the petitioner submitted that the impugned order is passed without proper application of mind, without sufficient material available with the authority to form a belief that the situation is so emergent that such a blanket prohibition should be imposed for two weeks, thereby suspending all political activities in the area. He submitted that the authority has not considered the choice of least

Learned Advocate General, at this stage, opposed the petition on the ground of its maintainability.

We would like to examine the issues for which purpose let there be a notice, returnable for  $5^{th}$  *October 2021*.

Learned counsel Ms. Ayantika Chakraborty waived notice on behalf of all the respondents.

(SGCHATTOPADHYAY, J)

( AKIL KURESHI, CJ )

